

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD, THIS THE 15TH DAY OF FEBRUARY, 2002

ORIGINAL APPLICATION No.156/2002

HON'BLE Mr. JUSTICE R.R.K. TRIVEDI .. VICE CHAIRMAN

Manoj Verma
Manoj Verma,
S/o Late Shri Ram Chandra Prashad Verma,
R/o Gali No.2, Prakash Nagar,
Moradabad.

... Applicant

*Conceived vidi
order 6/3/2002*

(By Advocate Shri J.K.N. Mishra)

R Versus

1. Union of India,
through Chief General Manager (West),
Bharat Sanchar Nigam Limited,
Circle Dehradun.

2. General Manager,
Bharat Sanchar Nigam Ltd.,
Moradabad.

.. Respondents

(By Advocate Shri R.C. Joshi)

ORDER-(ORAL)

Hon'ble Mr. Justice R.R.K. Trivedi, Vice Chairman:

Heard Shri J.K.N. Mishra, learned counsel for the applicant and Shri R.C. Joshi, learned counsel appearing for respondents.

2. By this application, the applicant has prayed for a direction to the respondents to decide the representation of the applicant which is pending before the Respondent No.2 General Manager, Bharat Sanchar Nigam Ltd., Moradabad.

3. The facts of the case are as stated in the application are that the father of the applicant R.C. Prasad Verma, was

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serving as a Phone Mechanic. He died on 26.8.2001 leaving behind the applicant as legal heir and representative. The applicant filed an application on 8-10-2001 before the Respondent No.2 claiming appointment on compassionate grounds. The grievance is that no order has been passed on the application though more than three months have passed.

4. Considering the facts and circumstances, this O.A. is disposed of finally with a direction to the Respondent No.2 to decide the representation of the applicant by a reasoned order within three months. To avoid delay, it shall be open to the applicant to file a copy of the representation along with a copy of this order. No costs.

VICE CHAIRMAN.

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